

ORISSA ORDINANCE No. 6 OF 1958

**THE ORISSA DISTRICT BOARDS AND LOCAL
BOARDS (CONTROL AND MANAGEMENT)
(SECOND AMENDMENT)
ORDINANCE, 1958**

*[Published in an extraordinary issue of the Orissa
Gazette, dated the 26th December, 1958]*

**AN
ORDINANCE**

**TO AMEND THE ORISSA DISTRICT BOARDS AND LOCAL
BOARDS (CONTROL AND MANAGEMENT) ACT, 1954**

WHEREAS the Legislature of the State of Orissa is
not in Session ;

AND WHEREAS the Governor of Orissa is
satisfied that circumstances exist which render it
necessary for him to take immediate action to amend
the Orissa District Boards and Local Boards (Control
and Management) Act, 1954 in the manner herein- Orissa
of
after appearing ;

NOW, THEREFORE, in exercise of the powers
conferred by clause (1) of Article 213 of the Constitu-
tion, the Governor of Orissa is pleased to make and
promulgate the following Ordinance in the Ninth
Year of the Republic of India.

Short title
and com-
mencement.

1. (1) This Ordinance may be called the Orissa
District Boards and Local Boards (Control and
Management) (Second Amendment) Ordinance, 1958.

(2) It shall come into force at once.

Amendment
of section 2,
Orissa Act
5 of 1954.

2. In sub-section (2) of section. 2 of the Orissa Orissa Act
of 1954
District Boards and Local Boards (Control and
Management) Act, 1954, for the words "five years"
the words "five and half years", shall be substituted

Y. N. SUKTHANKAR

The 24th December 1958

Governor of Orissa